

INTERLOCUTORY APPLICATION NO. 1 & 2-4

(Application for Condonation of Delay in filing & refiling the Special Leave Petition)
IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) CC NO.16784-86 OF 2014

PREMA KUMARI

...PETITIONER(S)

VERSUS

M/s. S.N. STEEL AND TRADERS
AND ANR.

...RESPONDENT(S)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 23.01.2013 and 15.05.2014 passed by the High Court of Judicature at Allahabad in Civil Writ Petition No. 19185 of 2003 and Civil Misc. Restoration Application No. 186372 of 2013 in Civil Writ Petition No. 19185 of 2003.

It is submitted that there is a delay of 475 days in Special Leave Petition filed against order dated 23.01.2013 and Special Leave Petition filed against order dated 15.04.2014 is within time, but there is a delay of 8 days in refiling and counsel has filed an application for condonation of delay to condone the said delay.

It is further submitted that the Counsel for the petitioner has on 12.11.2014 filed copy of relied upon order dated 12.11.2008 in view of undertaking given by him and the same is being circulated to the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 20th day of January, 2015.

ASSISTANT REGISTRAR

Copy to:

Dr. Kailash Chand, Advocate

ASSISTANT REGISTRAR